

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

(IB)-357(PB)/2017

IN THE MATTER OF:

**Srei Infrastructure Finance Limited
Vs**

.... APPLICANT / PETITIONER

Avantha Holdings Limited

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

For the Petitioner(s):-

**Mr. Ratnanko Banerjee, Sr. Adv.
Mr. Arjit Mazumdar, Mr. Akshay Chandna,
Advocates**

For the Respondent(s):-

**Mr. Alok Dhir, Ms. Varsha Banerjee,
Advocates for R-1**

**Mr. U.K. Chaudhary, Sr. Adv.
Mr. Vishal Gehrana, Mr. Shuvan Sehgal,
Mr. Himanshu Vij, Advs. for R-2**

ORDER

Learned Counsel for respondent No. 1 requests for some time and states that the matter is likely to be settled. In order to facilitate the aforesaid course, we defer the hearing. No objection has been raised by the Counsel for the petitioner.

List the matter on 21st March, 2018.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
HON'BLE MEMBER (JUDICIAL)**